

(b) the actual number of inmates in Tihar Jail as on 31st March, 2004 as against the normal capacity as on that date; and

(c) the action taken/proposed to be taken to normalize the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Yes, Sir.

(b) The actual number of prisoners lodged in Tihar Jail as on 31.3.2004 was 12,898 as against the sanctioned capacity of 4000 prisoners.

(c) The action taken to solve the problem of overcrowding in Tihar Jail include: construction of three new Jails, organizing Special Courts in jail complex itself to dispose of cases relating to petty and minor offences; and taking up the matter with the District and Sessions Judge and the High Court of Delhi for early release of such prisoners who even after grant of bail, are not released for non-furnishing of surety bonds.

### Crimes in Delhi

†2261. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of murder, abduction, dacoity, rape, molestation of women and theft that occurred in Delhi during the period of 1st May, 2004 to 31st July, 2004; and

(b) the number of criminals arrested for the said crimes alongwith incident-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) The incidents of murder, abduction, decoity, rape, molestation of women and theft reported during the period of 1st May, 2004 to 31st July, 2004 and the persons arrested in connection with these crimes during the aforesaid period are indicated below:

Crime Head	Number of incidents reported	Persons arrested
Murder	119	181
Abduction	81	9
Dacoity	9	38

† Original notice of the question was received in Hindi.

Crime Head	Number of incidents reported	Persons arrested
Rape	137	196
Molestation of women	157	183
Theft	4994	1853
TOTAL:	5497	2460

#### NCW Inquiry into police atrocities in Agra

2262. SHRI KRIPAL PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Commission for Women had conducted a statutory inquiry into the matter of alleged police atrocities on women in Kazipare (Agra);

(b) if so, what are findings/recommendations of the Inquiry Committee; and

(c) the action taken on the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) Yes, Sir.

(b) The Commission, *inter alia*, found that certain officials of the district level had handled the situation negligently. The Commission recommended disciplinary action against district level officials, payment of compensation to victims of this incident, relief to family of those who lost their family members, etc.

(c) The recommendations have been sent to the State Government for appropriate action. The State Government has paid relief/financial assistance of Rs. 4,72,500/- to twenty affected families.

#### Theft in Kalkaji Temple, Delhi

† 2263. SHRIMATI SAVITA SHARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether recently ornaments decorated with gems were stolen from Kalkaji Temple of the capital;

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† Original notice of the question was received in Hindi.